

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 85562 of 2019

(Arising out of Order-in-Appeal No. IM/CGST A-I/MUM/382/18-19 dated 28.09.2018 passed by Commissioner of Central Tax (Appeals-I), Mumbai)

M/s. V.K. Developers

310, Gundecha Chambers,
Nagindas Master Road,
Fort, Mumbai 400 023.

Appellant

Vs.

Commissioner of CCGST, Mumbai South

13th floor, Air India Building,
Nariman Point, Mumbai 400 021.

Respondent

Appearance:

None for the Appellant

Shri Nitin Tagade, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85068/2020**

Date of Hearing: 22.01.2020

Date of Decision: 22.01.2020

When the matter was called for hearing, the letter dated 17.01.2020 addressed by the appellant to the Registry was placed before the Bench. The appellant has stated that it had availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

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